CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.88/2016 In OA 1456/2013

this the 21st day of April, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

- 1. Sh. Onkar Singh Dhaka S/o Late Shri Vijay Singh R/o 116, Type-II Press Colony Mayapuri, New Delhi.
- 2. Shri Baru Ram S/o Shri Suraj Bhan R/o F-113, Rajdhani Park Nangloi, Delhi – 110 041.
- 3. Shri Sukhdev Singh S/o Late Shri Chamel Singh R/o 9/7, Gali No.4 Kushak Road Near Kali Mata Mandir Swaroop Nagar, New Delhi.

....Petitioners

(By Advocate: Shri Amit Kumar)

VERSUS

- Mr. Madhu Sudan Prasad
 The Secretary
 Ministry of Urban Development
 Nirman Bhawan
 New Delhi 110 001.
- Mr. Surendra Singh
 Deputy Director
 Directorate of Printing
 Ministry of Urban Development
 'B-Wing' Nirman Bhawan
 New Delhi 110 001.
- 3. Mr. Kunal Roy
 The General Manager

Govt. of India Press Ring Road, Mayapuri New Delhi.

4. Mr. K.S.Saxena
The Assistant Manager
Govt. of India Press
Ring Road, Mayapuri
New Delhi

.... Respondents.

(By Advocate: Shri R.K. Jain)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

- 2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 26.08.2015 in OA No.1456/2013 where under this Tribunal disposed of the OA as follows:-
 - "6. We, therefore, allow this O.A. and quash the impugned order dated 16.08.2012. We direct t hat the cases of the applicants for grant of MACP benefit be reexamined by the respondents in consultation with DOP&T in the light of observations made above. In case the applicants are found suitable for grant of third MACP benefits, they shall also be entitled to consequential benefits of pay fixation and payment of arrears of pay and pension. This exercise shall be completed within a period of eight weeks from the date of receipt of a certified copy of this order. No costs."
- 3. The learned counsel for the respondents, while drawing our attention to the order dated 23.03.2016, submitted that they have fully complied with the orders of this Tribunal and accordingly granted the MACP benefits to the applicants and re-fixed their pay and arrears thereof have also been paid to them. They are also in the process of refixing the pension and consequential arrears will also be paid during the course of time.
- 4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, we do not find any subsisting contumacious act on

the part of the respondents. Accordingly, the CP is closed and notices are discharged. No costs.

(SHEKHAR AGARWAL) Member (A) (V. AJAY KUMAR) Member (J)

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